

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

M.A. 1071/96 in OA 188/92 Date of Decision: 5.12.1996

BETWEEN:

T. SUBBA RAO, K.S.K. Prasad Sarma, .. Applicants
N.J. Hamilton, S.D. Prasada Rao,
S. Ranga Rao and K. Ananda Rao

AND

1. Union of India represented by
its Secretary, Ministry of
Communications, Department of
Telecommunications, Government
of India, New Delhi-110001.
2. Chairman,
Telecom Commission,
Ministry of Communications,
Department of Telecommunications,
Samachar Bhavan,
New Delhi - 110001.
3. Director-General
Telecommunications,
New Delhi - 110001.
4. Chief General Manager,
Telecommunications,
Andhra Pradesh, Hyderabad .. Respondents.

.....

Counsel for the applicant : Mr. K. Lakshmi Narasimha

Counsel for the Respondents: Mr. N.R. Devaraj

.....

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

.....



JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

Heard Mr. P. Lakshman Rao for Lakshmi Narasimha and
Mr. Satyanarayana for Devaraj.


The applicant in this MA has filed this application
for implementation of judgement Dt.12.3.1992. In similar
cases also they were given time for implementation.

In view of the above this application is
disposed of as below:

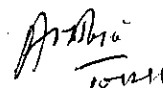
The judgement should be implemented on or before
6th February, 1997.

The MA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Date: 5TH DECEMBER, 1996
Dictated in the open court


J. Srinivas
Dn.O.

KSM